

[*English*]

SHRI AJAY MUSHRAN: Sir, I have given a notice.

[*Translation*]

MR. SPEAKER: You give a notice. I will see to it.

[*English*]

SHRI AJAY MUSHRAN: We want a detailed discussion.

[*Translation*]

MR. SPEAKER: That is what I am doing.

[*Translation*]

SHRI HARISH RAWAT (Almora): The atmosphere in the entire Jabalpur is one of apprehension and all employees are scared(*Translation*)

MR. SPEAKER: I agree with you. I shall allow a discussion on it.

[*English*]

SHRI AJAY MUSHRAN: There is so much of apprehension about the probable cause of the explosion and there should be a discussion. I have given a notice and the hon. Minister must make a statement. Everyday in the papers all sorts of news is coming.

[*Translation*]

MR. SPEAKER: I agree with you. I shall allow a discussion on it.

SHRIMATI VIDYAVATI CHATURVEDI (Khajuraho): If the hon. Minister gives a

statement, it will instil some confidence among the people.

MR. SPEAKER: I will allow discussion in some form the other .

(*Interruptions*)

[*English*]

MR. SPEAKER: We will allow some discussion on this.

SHRI DINESH GOSWAMI (Guwahati): All is quiet. No Zero Hour.

[*Translation*]

MR. SPEAKER: All iright I agree.

12.05 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Annual Report and Review on the Working of National heavy Engineering Cooperative Ltd. New Delhi for 1986-87

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILISERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): On behalf of Shri Bhajan Lal . I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the National heavy Engineering Cooperative Limited, New Delhi for the year 1986-87 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Na-

tional heavy Engineering
[Placed in Library. See No LT-
5787/88]

Detailed Demand for Grants of the Ministry of Steel and Mines for 1988-89.

THE MINISTER OF WATER RESOURCE (SHRI DINESH SINGH): On behalf of Shri M.L. Fotedar I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions of the Ministry of Steel and Mines for 1988-89. [Placed in Library. See No. LT- 5788/88]

Reviews on the Working of and Annual Reports of National Handloom Development Corporation Ltd. Lucknow for 1986-87 and British India Corporation Ltd. Kanpur for 1986-87 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI. R. PRABHU): On behalf of Shri Ram Niwas Mirdha I beg to lay on The Table

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the companies Act, 1956:

(a) (i) Review by the Government on the working of the National Handloom Development Corporation Limited., Lucknow, for the year 1986-87.

(ii) Annual Report of the National Handloom Development Corporation Limited Lucknow, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor

General thereon. [Placed in Library. See No. LT- 5789/88]

(b) (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1986-87.

(ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT- 5790/88]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1986-87 together with Audit Report thereon, under sub-section (4) of section 12(A) of the Central Silk Board Act, 1948.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1986-87 together with Audit Report thereon under sub-section (4) of section 12 of the Central Silk Board Act, 1948.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1986-87.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT- 5791/88]

Notification under Apprentices Act, 1961 and Statements for delay in laying these papers etc. etc.

THE MINISTER OF STATE OF THE
MINISTRY OF LABOUR (SHRI JAGDISH
TYTLER): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section 3) of section 37 of the Apprentices Act, 1961:
- (i) The Apprenticeship (Amendment) Rules, 1987 published in Notification No. G.S.R. 761 in Gazette of India dated the 10th October, 1987.
- (ii) The Apprenticeship (Amendment) Rules, 1987 published in Notification No G.S.R. 863(E) in Gazette of India dated the 19th October, 1987.
- (iii) The Apprenticeship (Amendment) Rules, 1987 published in Notification No. G.S.R. 785 in Gazette of India dated the 19th October, 1987.
- (2) A copy of Notification No. G.S. R. 762(Hindi and English versions) published in Gazette of India dated the 10th October, 1987 containing Order determining the ratio of Trade Apprentices to workers other than unskilled workers for the designated Trade as specified in the Table annexed to the said notification issued under sub-section(1) of section 8 of the Apprentices Act, 1961.
- (3) A copy of Notification No. G.S.R.
- 763 (Hindi and English versions) published in Gazette of India dated the 10th October, 1987 specifying the Trades mentioned in the notification as designated trades for the purposes of the Apprentices Act, 1961 issued under clause (e) of section 2 or the said Act.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (1) to (3) above. [Placed in Library. See No.LT- 5793/88]
- (5) A copy of notification No. G.S.R. 974(E) (Hindi and English versions) published in Gazette of India dated the 10th December, 1987 appointing the 16th December, 1987 as the date on which the Apprentices (Amendment) Act, 1986 shall come into force, issued under sub-section (2) of section 1 of the said Act. [Placed in Library. See No. LT- 5794/88]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for Workers Education for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education for the year 1986-87.
- (7) A statement (Hindi and English

versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library. See No LT-5795/88]

Annual Report, Annual Accounts and Review on the working of National Cooperative Housing Federation of India, New Delhi for 1986-87

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi for the year 1986-87.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India New Delhi for the year 1986-87 together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1986-87. [Placed in Library. See No. LT- 5796/88]

Notification under Coinage Act, 1906

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): On behalf of Shri Eduardo Faleiro

I beg to lay on the Table a copy of the Coinage (Standard Weight and Remedy of the Ferritic Stainless Steel coins of fifty

Paise, Twenty-five Paise and Ten Paise Containing Chromium 18 per cent, Carbon 0.03 per cent, Silicon 0.40 per cent, Manganese 0.50 per cent, Nickel 0.50 per cent, Sulphur 0.02 per cent, Phosphorous 0.035 per cent and Iron Remainder) Rules 1988 (Hindi and English versions) published in Notification No. S.O. 143(e) in Gazette of India dated the 4th February, 1988 under sub-section (3) of section 21 of the Coinage Act, 1906. [Place in Library. See No. LT-5797/88]

Notification under Imports and Exports (Control) Act, 1947 and Detailed Demands for Grants of the Ministry of Commerce for 1988-89 and Annual Administrative Report and Review on the working of Tobacco Board, Guntur, for 1986-87 and Statement for delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): On behalf of Shri P.R. Dasmunsi: I beg to lay on the Table-

- (1) A copy of Notification No. S.O. 237(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1988 making certain amendments in the Open General Licence No. 15/87 dated the 1st April, 1987 issued under section 3 of the Imports and Exports (Control) Act, 1947. [Placed in Library. See No. LT-5798/88]
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1988-89. [Placed in Library. See No. LT-5799/88]
- (3) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tobacco Board,

[Dr. Rajendra Kumari Bajpai]

Guntur, for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1986-87.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-5800/88]

Notification under Essential Commodities Act, 1955 and Bureau of Indian Standards Act, 1986

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): I beg to lay on the Table—

- (1) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fifth Amendment Order, 1987 (Hindi and English versions) published in Notification No. S.O. 1050(E) in Gazette of India dated the 10th December, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT- 5801/88]
- (2) A copy of Notification No. S.O. 368 (Hindi and English versions) published in Gazette of India dated the 20th February, 1988 making certain amendments to Notification No. S.O. 464(E) published in Gazette of India dated the 12th May, 1987 issued

under sub-section (1) of section (4) of the Bureau of Indian Standards Act, 1986. [Placed in Library. See No. LT-5802/88]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts. [Placed in Library. See No. LT-5803/88]

(ii) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1985-86 along with Audited Accounts. [Placed in Library. See No. LT- 5804/88]

(iii) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1986-87 along with Audited Accounts?

(iv) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers Federation of India Limited, New Delhi, for the years 1984-85, 1985-86 and 1986-87.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) and (ii) of item (3) above. [Placed in Library. See No. LT- 5803/88]